

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 12/SM/2016

Subject : Non-compliance of the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 and the Central Electricity Regulatory Commission (Power Market) Regulations, 2010.

Date of hearing : 27.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Respondents : Manikaran Power Limited and Another

Parties present : Ms. Shikha Ohri, Advocate, MPL
Shri Amit Kapur, Advocate, IEX
Shri Akshat Jain, Advocate, IEX
Shri Ashutosh Kumar Srivastava, IEX
Shri Indranil Chatterjee, IEX

Record of Proceedings

Learned counsel appearing on behalf of Manikaran Power Limited (MPL) requested for time to file its response on the written note filed by IEX. Learned counsel for IEX submitted that the said written note was filed only for the reference of the Commission during the hearing.

2. The Commission directed to list the Petition for hearing on 2.8.2017 at 10.00 hrs.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**